

ITEM NO.6 Court 9 (Video Conferencing) SECTION II-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s).3634-3635/2021

(Arising out of impugned final judgment and order dated 10-11-2020 in CRLOP(MD) No.12665/2020, 10-11-2020 in CRLOP(MD) No.12666/2020 passed by the High Court Of Judicature At Madras At Madurai)

S. SRIDHAR

Petitioner(s)

VERSUS

ADDITIONAL SUPERINTENDENT OF POLICE
CBI SC II & ANR.

Respondent(s)

((List along with the record of Writ Petition(Cr1.) No.329/2021dismissed on 13.08.2021)
IA No.60434/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No.68804/2021 - INTERVENTION/IMPLEADMENT, IA No.83404/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(Cr1) No.3762-3763/2021 (II-C)
(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 62155/2021, FOR INTERVENTION/IMPLEADMENT ON IA 68768/2021

SLP(Cr1) No.4128/2021 (II-C)
(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 62153/2021, FOR EARLY HEARING APPLICATION ON IA 64161/2021

Date : 07-09-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VINEET SARAN
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s) Mr. S. Nagamuthu, Sr. Adv.
Mr. M.P. Parthiban, Adv.
Mr. A.S. Vairawan, Adv.
Mr. R. Sudhakaran, Adv.
Mrs. Shalini Mishra, Adv.
Mr. T. Hari Hara Sudhan, Adv.
Mr. Vikash G.R. Adv.

Ms. Anjana Prakash, Sr. Adv.
Mr. Anuj Prakaash, Adv.
Mr. K. Elangovan, Adv.
Mr. L. Sivakumar, Adv.

Mr. Ram Sankar, Adv.
Ms. G. Chitrakala, Adv.
Ms. Sujatha Bagadhi, Adv.
Mr. Anirveda Sharma, Adv.
Mr. Yusuf, AOR

For Respondent(s) Mr. K.M. Nataraj, ASG
Mr. Shailesh Madiyal, Adv.
Mr. Vatasal Joshi, Adv.
Mr. Sharath Nambiar, Adv.
Mr. Arvind Kumar Sharma, AOR

Mr. D. Kumanan, AOR

Ms. Indira Jaising, Sr. Adv.
Ms. Parijata Bhardwaj, Adv.
Mr. Anchit Bhandari, Adv.
Mr. Paras Nath Singh, Adv.
Ms. Arunima Pal, Adv.
Mr. K. Paari Vendhan, AOR

UPON hearing the counsel the Court made the following
O R D E R

SLP(Cr1.) No(s).3634-3635/2021 & SLP(Cr1) No.3762-3763/2021

Heard learned senior counsel for the petitioners as well as Mr. K.M. Nataraj, learned Additional Solicitor General appearing for the respondents.

Though we see no reason to grant the application for impleadment but, in the interest of justice, we have also heard Ms. Indira Jaisingh, learned senior counsel for the applicant.

Having heard learned counsel for the parties and on perusal of the record as well as in totality of the circumstances of the present case, we are not inclined to grant bail to the petitioners at this stage. The special leave petitions are dismissed.

Pending application(s), if any, stands disposed of.

SLP(Cr1) No.4128/2021

Heard learned counsel for the parties.

We do not find any ground to interfere with the order passed

by the High Court in exercise of our jurisdiction under Article 136 of the Constitution. The Special Leave Petition is, accordingly, dismissed.

Pending application(s), if any, stands disposed of accordingly.

(ARJUN BISHT)
(COURT MASTER (SH))

(PRADEEP KUMAR)
(BRANCH OFFICER)

(ASHWANI THAKUR)
AR-CUM-PS